

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 12

RST.A 39/2024 (NEW RST) IN C.P. (IB)/462(MB)2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **IL&FS FINANCIAL SERVICES LIMITED VS MR. NIKHIL GANDHI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of NCLT

ORDER

RST.A 39/2024

Ld. Counsel for the Applicant informs that their petition was disposed of in view of order passed by the Ahmedabad Bench of this Tribunal admitting the Corporate Debtor into CIRP and the same has since been withdrawn. Accordingly, this petition is sought to be revived again; however, the Ld. Counsel further submits that the settlement talks are going on. Accordingly request for keeping this matter back. List this matter on Board on **07.08.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**